Unstarred Questions

1	2	3	4	5
26.	Uttar Pradesh	65	47518	80311
27.	Uttarakhand	11	3562	3535
28.	West Bengal	57	20297	20431
29.	Andman and Nicobar Island	s 5	1109	1126
30.	Chandigarh	1	1000	734
31.	Dadar and Nagar Haveli	1	60	37
32.	Daman and Diu	2	120	25
33.	Delhi	10	6250	12113
34.	Lakshadweep	4	16	0
35.	Puducherry	4	419	285
	Total	1394	343169	385135

Spearate Statutory Development Boards for Konkan and North Maharashtra

†316. SHRI RAMDAS ATHAWALE : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Government has received any request from the Government of Maharashtra regarding setting up of separate and independent Statutory Development Boards for the Konkan region and northern Maharashtra;
 - (b) if so, the details thereof, as on date;
 - (c) the up-to-date status of said proposal; and
 - (d) by when the proposal is likely to be finalised and the reasons for delay in the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) The Government of India had received resolutions passed on 20th February, 2005 (again on 15th December, 2005) and 13th July, 2006 by both the house of Maharashtra State Legislature recommending the establishment of separate Development Boards, for the Konkan region and Northern Maharashtra respectively.

The Planning Commission, who were consulted in the matter, were of the view that backwardness by itself is not a reason for a Constitutional amendment for establishing a separate Development Board for Konkan region and Northern Maharashtra as there are other instruments available with the Centre and State Government to gear up their developmental machinery for achieving the desired progress in backward regions.

In view of above, these two proposals are not under consideration of the Government of India.

[†]Original notice of the question was received in Hindi.